

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No.800 of 2010

(Arising out of Order-in-Appeal No.36/2010 dated 18/01/2010
passed by the Commissioner (Appeals) Central Excise,
Mangalore)

**M/s Deepak Tools Heat
Treaters (P) Ltd.**

B-14, Hebbal Industrial Estate
Mysore-570016

Appellant(s)

VERSUS

**Commissioner of Central
Excise and Service Tax,
Mangalore**

5th Floor, Trade Centre, Brunts Hostel
Road, Mangalore-575003

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. K. Vishwanatha, AR for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No.20590/2023

Date of Hearing: 20/06/2023

Date of Decision: 20/06/2023

As Per Bench

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is

placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

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